

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC": DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER

ITA.No.3713/Del./2019
Assessment Year 2010-11

Kiran Devi 4, Bhagwan Nagar, Near Ashram, New Delhi. PAN No. AIWPD5827Q	vs.	ITO Ward 54(2) New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Saurabh Goyal, CA
For Revenue :	Shri Prakash Dubey, Sr. DR

Date of Hearing :	05.01.2021
Date of Pronouncement :	05.01.2021

ORDER

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-18, New Delhi dated 14.03.2019 for AY 2010-11.

2. Ld. Counsel for assessee seeks permission to withdraw the appeal because the matter is settled in Vivad se Vishwas Scheme, 2020 and Form No. 3 has been issued in favour of the assessee.

3. In view of the above, the appeal of assessee is dismissed as withdrawn.

Order pronounced in the open Court on 05.01.2021.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 05.01.2021

*Kavita Arora

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.